

**FINAL REPORT  
OF THE JOINT COMMITTEE**

*Constituted in pursuance of the Order of the Hon'ble National Green Tribunal  
Western Zone Bench, Pune*

**O.A. No. 109/2025 with I.A. No. 687/2025**

*Before the Hon'ble National Green Tribunal, Western Zone Bench*

**Shri Hasmukhbhai B. Parmar**

*versus*

**The Secretary (Water Resources), Ministry of Narmada, Water  
Resource, Water Supply and Kalpsar, Gandhinagar & Ors.**

## **I. COMPOSITION OF THE JOINT COMMITTEE**

In furtherance of the Order dated 17<sup>th</sup> December, 2025 passed by the Hon'ble National Green Tribunal, Western Zone Bench ("the Tribunal"), a Joint Committee was duly constituted comprising three (3) competent departmental representatives for the purpose of conducting a site inspection and preparing a factual report on the alleged encroachments within the Flood Plain Zone ("FPZ") of the River Narmada in District Bharuch. The Committee was constituted with the following departments:

<b>Sr.</b>	<b>Department / Designation</b>	<b>Signatory</b>
i.	District Collector and District Magistrate, District Bharuch	Gaurang Makwana
ii.	Medium Irrigation Project Division, Narmada Water Resources, Water	Omprakash R. Karwasra, Executive Engineer

	Supply & Kalpsar Department, District Bharuch	
iii.	Gujarat Pollution Control Board (GPCB), Regional Office, Ankleshwar	Dr. S. N. Agravat, Regional Officer

## II. BACKGROUND AND SUBJECT MATTER OF THE PETITION

The Applicant, Shri Hasmukhbhai B. Parmar, filed Original Application No. 109/2025 with I.A. No. 687/2025 before the Hon'ble Tribunal, raising grievances pertaining to the alleged encroachment by means of concrete construction within the Flood Plain Zone of the River Narmada in District Bharuch and seeking directions to prevent grant of Non-Agricultural ("N.A.") permission within the said zone so as to safeguard the ecological integrity and free flow of the River Narmada. The Applicant further averred that RMPS School, Gurukul, residential societies, and an industrial unit, namely M/s. Ideal Clean Room LLP, are situated within the Flood Plain Zone of the Narmada River, thereby constituting concrete structures that encroach upon the said Flood Plain zone.

## III. SPECIFIC GRIEVANCES RAISED BY THE APPLICANT

The Applicant has specifically raised the following grievances before the Hon'ble Tribunal, each of which the Joint Committee has addressed through field inspection and consultation with the concerned departments:

- Progressive encroachment by means of concrete construction within the Flood Plain Zone of the River Narmada;
- Absence of a formally demarcated and notified Flood Plain Zone for the Narmada River in District Bharuch;

- Grant of Non-Agricultural (N.A.) permission by Respondent No. 2, i.e., the District Collector, Bharuch, for industrial, residential, school and other purposes within the Flood Plain Zone of the Narmada River; and
- Alleged illegal filling and stocking of clay and soil within the Flood Plain Zone of the Narmada River.

#### **IV. INTERIM AND FINAL PRAYERS SOUGHT**

##### **Interim Prayers:**

In his petition, the Applicant sought the following interim reliefs before the Hon'ble Tribunal:

- A direction to the Respondent authorities to forthwith halt any and all concrete construction constituting encroachment within the Flood Plain Zone of the River Narmada;
- A direction to the concerned Respondents to undertake a comprehensive survey and identification of all encroachments within the Flood Plain Zone of the River Narmada;
- A direction to the concerned Respondents to formally demarcate the Flood Plain Zone of the Narmada River and prepare and publish an authoritative map thereof; and
- Preparation and implementation of an action plan for the restoration of the damaged environment of the Narmada River.

##### **Final/Permanent Prayers:**

The Applicant further prayed for the following permanent reliefs:

- A direction to the Respondent authorities to forthwith remove all concrete constructions constituting encroachment from the Flood Plain Zone of

the River Narmada and to ensure that the said zone is rendered free of all encroachments;

- A direction to Respondent No. 2, the District Collector, Bharuch, to refrain from granting Non-Agricultural (N.A.) permissions within the Flood Plain Zone of the River Narmada;
- A direction to the concerned Respondent authorities to maintain and preserve the integrity of the Flood Plain Zone of the River Narmada;
- Levy of Environmental Damage Compensation (“EDC”) from the responsible violators and authorities in accordance with the “Polluter Pays Principle,” the proceeds of which shall be utilised solely for the restitution and restoration of the damaged environment of the River Narmada;
- Imposition of penalties upon responsible violators and erring authorities and initiation of appropriate legal action;
- Award of costs of litigation to the Applicant; and
- Such further and additional orders as the Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case.

## **V. PROCEDURAL HISTORY AND CONSTITUTION OF THE JOINT COMMITTEE**

By order dated 17<sup>th</sup> December, 2025 (“the NGT Order”), the Hon’ble Tribunal constituted a three-member Joint Committee comprising representatives of the District Collector—Bharuch, the Water Resource Department of the State of Gujarat, and the Gujarat Pollution Control Board (“GPCB”), with a mandate to conduct a site inspection of the areas identified in the petition and to prepare a comprehensive report on encroachments within the Flood Plain

Zone of the River Narmada, within a period of one (1) month from the date of constitution.

The Joint Committee convened its inaugural meeting on 12<sup>th</sup> January, 2026 for preliminary deliberations on the mandate, the Applicant's submissions, and the logistics of the field inspection. A joint field visit was scheduled for 16<sup>th</sup> January, 2026 and all Committee members were duly informed accordingly.

The Joint Committee conducted a comprehensive site inspection on 16<sup>th</sup> January, 2026 to ascertain the factual position on the ground with respect to the Hon'ble NGT's directions and the grievance points raised by the Applicant. The Committee members referred to the NGT Order and the Applicant's submissions during the inspection.

The preliminary site inspection report was submitted before the Hon'ble Tribunal on 18<sup>th</sup> January, 2026. It was further resolved that each concerned department shall file its individual reply/report with the GPCB, Ankleshwar within fifteen (15) days, so as to enable preparation of a comprehensive final report.

As per paragraph 1 of Hon'ble NGT Order dated 28<sup>th</sup> January, 2026, the learned Counsel appearing for Respondent No. 3—GPCB (Nodal Agency)—sought an additional two weeks' time for the filing of the Joint Committee's report, which was granted by the Hon'ble Tribunal as a last opportunity.

## SECTION VI — GRIEVANCE-WISE DEPARTMENTAL REPLIES AND FINDINGS OF THE JOINT COMMITTEE

Upon receipt of replies and reports from all concerned government departments and upon due deliberation by the Joint Committee, the findings of the Committee in respect of each of the grievances raised in the Petition are set out hereinbelow. The Committee has taken into account the submissions made by the relevant departmental officers, the findings made during the site inspection, the applicable legal and regulatory framework, and the directions of the Hon'ble Tribunal.

Grievance Point	Departmental Reply and Finding of the Joint Committee
<p><b>GRIEVANCE NO. 1</b></p> <p>Progressive encroachment by concrete construction within the Flood Plain Zone of the River Narmada in District Bharuch.</p>	<p>The Deputy Collector and Sub-Divisional Magistrate, Ankleshwar (“the SDM, Ankleshwar”), acting under the supervision and direction of the District Collector, Bharuch, in his capacity as the competent revenue and administrative authority for the taluka in question, conducted a personal and thorough inspection of each of the specific locations identified in the Petition as alleged encroachments within the Flood Plain Zone. The SDM, Ankleshwar formally submitted a detailed reply/report to the Joint Committee through the Nodal Agency, GPCB, on 25th March, 2026.</p> <p>The reply/report of the SDM, Ankleshwar establishes, on the basis of examination of</p>

revenue records, land records and the field inspection, that each of the locations mentioned in the Petition corresponds to a private land survey number, and that Non-Agricultural (N.A.) permission has been duly applied for and issued in favour of the respective private landowners by the competent authority, in accordance with the applicable provisions of the Gujarat Land Revenue Code and allied rules and orders. The SDM, Ankleshwar has submitted that the constructions at the said locations were made pursuant to and in accordance with the Non-Agricultural permissions duly granted by the competent authority, and are not therefore encroachments in the legal sense of the term.

The Joint Committee takes note of the reply/report of the SDM, Ankleshwar and records that no evidence of illegal encroachment upon government land, river bed, or notified Flood Plain Zone land was found at the locations identified in the Petition, in the absence of any officially notified Flood Plain Zone boundary for the River Narmada in District Bharuch.

The reply letter of the Deputy Collector & Sub-Divisional Magistrate, Ankleshwar, dated 25<sup>th</sup> March, 2026, is enclosed herewith as **Annexure-1** and forms an integral part of this Report.

**GRIEVANCE NO. 2**

Absence of a formally demarcated and notified Flood Plain Zone for the River Narmada in District Bharuch.

The Executive Engineer, Medium Irrigation Project Division, Narmada Water Resources, Water Supply and Kalpsar Department (“the Executive Engineer”), being the technically competent authority in matters relating to irrigation and water resources infrastructure in the district, submitted a detailed reply to the Joint Committee on 24<sup>th</sup> February, 2026. The reply addresses the issue of non-demarcation of the Flood Plain Zone and the status of legislative and regulatory action at the national and state level. The salient findings based on this submission are as follows:

**(i) National Level — Technical Guidelines by CWC:** The Central Water Commission (“CWC”) prepared Draft Technical Guidelines on Flood Plain Zoning and circulated the same to all concerned Central Government agencies and to all State Governments and Union Territories in July 2024 for the purpose of soliciting suggestions, comments and inputs from all stakeholders, with a view to finalising the guidelines on a nationally consistent basis.

**(ii) State of Gujarat’s Response:** The Water Resources Department (“WRD”), Government of Gujarat, after duly examining the implementation aspects of the Draft Technical Guidelines with

reference to the specific hydrological, topographical and administrative conditions of the State of Gujarat, submitted its detailed comments and observations on certain specific points to the Central Water Commission vide its letter dated 31<sup>st</sup> December, 2024, within the stipulated consultation period.

**(iii) Finalisation of CWC Technical Guidelines:**

After considering the comments and suggestions received from all Central Government Departments, States and Union Territories, the Central Water Commission finalised and published the Technical Guidelines on Flood Plain Zoning in July 2025. These Guidelines constitute the authoritative national-level technical framework for delineation and regulation of flood plain zones across all river basins in India.

**(iv) Flood Plain Zoning Legislation in Other States:**

The Flood Plain Zoning Act has already been enacted and brought into force in the States of Uttarakhand, Rajasthan, Manipur, Jammu & Kashmir and, most recently, Arunachal Pradesh in the year 2025, demonstrating the progressive national trend towards legislative regulation of flood plain zones. However, no such legislation has as yet been enacted in the State of Gujarat.

**(v) National Training Programme:** The National Water Academy, Pune, an institution of the Central Water Commission, conducted a specialised training programme on Flood Plain Zoning from 30<sup>th</sup> October to 1<sup>st</sup> November, 2025, with a view to facilitating effective understanding and implementation of the CWC Technical Guidelines among state-level officers and engineers across the country.

**(vi) Status of Flood Plain Zoning for Gujarat:** With specific regard to implementation in the State of Gujarat and the preparation of a Flood Plain Zoning Bill for the State, the concerned matter and proposal has been placed on the e-Sarkar file management system of the Government of Gujarat for the purpose of obtaining suggestions and inputs from all concerned departments of the State Government. The process of inter-departmental consultation is currently underway.

**(vii) Future Course of Action:** Upon receipt of comments and suggestions from all concerned departments of the State Government, the Flood Plain Zoning guidelines specific to the State of Gujarat will be finalised and the proposal for a comprehensive Flood Plain Zoning Bill will be formally submitted to the Hon'ble Chief Minister,

	<p>Government of Gujarat, for consideration, approval and such further necessary legislative or executive action as may be deemed appropriate.</p> <p>The reply letter of the Executive Engineer, Medium Irrigation Project Division, Narmada Water Resources, Water Supply and Kalpsar Department, dated 24<sup>th</sup> February, 2026, is enclosed herewith as <b>Annexure-2</b> and forms an integral part of this Report.</p>
<p><b>GRIEVANCE NO. 3</b></p> <p>Grant of Non-Agricultural (N.A.) permission by Respondent No. 2 (District Collector, Bharuch) for industrial, residential, educational and other purposes within the Flood Plain Zone of the River Narmada.</p>	<p>The Deputy Collector and Sub-Divisional Magistrate, Ankleshwar, has submitted in its reply/report dated 25<sup>th</sup> March, 2026 that upon personal inspection and examination of the relevant revenue records, land records and survey numbers pertaining to all locations identified in the Petition as falling within the Flood Plain Zone of the River Narmada, it has been found that each of the said locations corresponds to private land survey numbers, and that Non-Agricultural permission has been duly applied for and granted to the respective private landowners by the competent revenue authority, being the District Collector, Bharuch, exercising jurisdiction under the applicable provisions of the Gujarat Land Revenue Code and the relevant</p>

rules and orders thereunder. The report confirms that all such N.A. permissions were granted following due process and in accordance with the applicable statutory and administrative framework in force at the material time.

The Gujarat Pollution Control Board (“GPCB”), Regional Office, Ankleshwar, in its capacity as a member of the Joint Committee and as the Nodal Agency, conducted a specific inspection of the industrial unit mentioned in the Petition, namely M/s. Ideal Clean Room LLP, situated at Survey No. 168-B, Village Naugama, Taluka Ankleshwar, District Bharuch. On the basis of the inspection carried out and examination of the applicable regulatory framework, the GPCB has submitted that M/s. Ideal Clean Room LLP falls under the “White Category” of industries in terms of the product profile and manufacturing process of the unit, as per the GPCB Circular dated 3<sup>rd</sup> July, 2025, issued in exercise of powers under the Water (Prevention and Control of Pollution) Act, 1974 and allied enactments, which revised and updated the categorisation of industries for the purposes of environmental regulation. Pursuant to the said Circular, units falling under the White Category are not required to obtain Consent to Establish (CTE) or Consent to Operate (CTO)

	<p>from the GPCB. Accordingly, M/s. Ideal Clean Room LLP is not in violation of any condition or requirement under the GPCB's regulatory framework.</p> <p>The GPCB inspection report and the GPCB White Category Circular dated 3<sup>rd</sup> July, 2025 are enclosed herewith as <b>Annexure-3</b> and form an integral part of this Report.</p>
<p><b>GRIEVANCE NO. 4</b></p> <p>Alleged illegal filling and stocking of clay and soil within the Flood Plain Zone of the River Narmada.</p>	<p>The Geology and Mining Department, District Bharuch ("the Geology and Mining Department"), being the competent authority for regulation of mining activities and minor mineral extraction in the district under the Mines and Minerals (Development and Regulation) Act, 1957, the Gujarat Minor Mineral Concession Rules, 2017 and the Gujarat Mining Rules, 2017, submitted its reply to the Joint Committee on 25<sup>th</sup> March, 2026. The reply addresses the specific allegation of illegal filling and stocking of clay and soil within the Flood Plain Zone of the Narmada River.</p> <p>As per the reply/report of the Geology and Mining Department: on 4<sup>th</sup> April, 2024, the office of the Geology and Mining Department conducted a physical inspection of the specific site located at Village Naugama, Taluka Ankleshwar, District Bharuch, in connection with the alleged illegal</p>

stocking and filling of soil. During the course of the inspection, volumetric measurement of the material stocked/filled at the site was carried out. The measurement exercise revealed that a total quantity of 1,501.185 Metric Tonnes (“MT”) of soil/fill material was present at the site.

Based on the aforesaid measurement and in accordance with the applicable provisions of the Gujarat Mining Rules, 2017, a penalty of Rs. 2,62,710/- (Rupees Two Lakhs Sixty-Two Thousand Seven Hundred and Ten Only) was levied upon the responsible party under the Gujarat Mining Rules, 2017. Additionally, an Environmental Compensation of Rs. 1,07,710/- (Rupees One Lakh Seven Thousand Seven Hundred and Ten Only) was imposed upon Shri Bhaveshbhai Ukabhai Radadiya, who was identified as the responsible person. It is further reported that Shri Bhaveshbhai Ukabhai Radadiya has since paid both the penalty and the environmental compensation in full, thereby settling the violation and complying with the regulatory action taken by the Geology and Mining Department. The violation has accordingly been formally closed following payment of the aforesaid amounts.

The reply letter of the Geology and Mining Department, Bharuch, dated 25<sup>th</sup> March, 2026, is enclosed herewith as **Annexure-4** and forms an integral part of this Report.

## **SECTION VII — COMPLIANCE WITH DIRECTIONS REGARDING COASTAL REGULATION ZONE (CRZ) APPLICABILITY**

The issue of CRZ applicability of the locations identified in the Petition was raised before the Hon'ble Tribunal by Respondent No. 5, namely the Gujarat Coastal Zone Management Authority ("GCZMA"), Gandhinagar, which is the State-level authority constituted for the administration and enforcement of the Coastal Regulation Zone Notification, 2019, issued by the Ministry of Environment, Forest and Climate Change ("MoEFCC"), Government of India, in exercise of powers under the Environment (Protection) Act, 1986. The CRZ Notification, 2019 imposes stringent restrictions on developmental activities, constructions and other land use activities within the coastal regulation zone, which is delineated on the basis of the High Tide Line ("HTL") of the sea and tidal waterways, including estuaries.

In terms of the Extension Order dated 28<sup>th</sup> January, 2026, the learned Counsel appearing on behalf of GCZMA submitted before the Hon'ble Tribunal that the sites in question do not fall within the CRZ as notified under the CRZ Notification, 2019, inasmuch as the said sites are not situated within the coastal stretch as delineated in the CRZ maps prepared and prepared by the National Centre for Sustainable Coastal Management ("NCSCM"), Chennai, which is the technical authority designated by MoEFCC for preparation and maintenance of CRZ maps for the entire coastline of India. The Applicant,

however, maintained that at least a portion of the said sites falls within the CRZ, and was directed to produce evidence thereof within two weeks.

In compliance with the directions of the Hon'ble Tribunal contained in the Extension Order, the following steps were undertaken by the concerned authorities:

**(a) Conduct of DLC-CRZ Committee Meeting (18<sup>th</sup> March, 2026):** A formal meeting of the District Level Committee for CRZ ("DLC-CRZ Committee") was convened and held on 18<sup>th</sup> March, 2026, under the chairmanship of the District Collector, Bharuch, who is the ex-officio Chairman of the DLC-CRZ Committee. The meeting was attended by all relevant officers and members. The CRZ applicability of all eight (8) locations mentioned in the Petition was specifically and individually deliberated upon at the meeting.

**(b) Superimposition Exercise by DILR, Bharuch:** At the DLC-CRZ Committee meeting, the District Inspector of Land Records ("DILR"), Bharuch, was formally instructed to superimpose each of the eight (8) locations mentioned in the Petition on the official CRZ map prepared by NCSCM, Chennai, and to submit a written report of the findings of such superimposition. The DILR, Bharuch, duly carried out this exercise and submitted its report to the DLC-CRZ Committee. The report of the DILR, Bharuch conclusively establishes that none of the eight (8) locations mentioned in the Petition falls within the CRZ as delineated in the CRZ map prepared by NCSCM, Chennai.

**(c) Action on Four Additional Locations:** In addition to the eight (8) locations mentioned in the original Petition, the Applicant communicated four (4) additional locations through an e-mail dated 26<sup>th</sup> February, 2026, addressed to the GPCB Regional Office, Ankleshwar, requesting verification of CRZ applicability in respect of the said additional locations. The GPCB

Regional Office, Ankleshwar, physically inspected the said four (4) additional locations on 10th March, 2026. The CRZ applicability of these additional locations was also placed before the DLC-CRZ Committee at its meeting on 18<sup>th</sup> March, 2026. The concerned departments, viz., the Sub-Divisional Magistrate, Jhagadia; the Sub-Divisional Magistrate, Ankleshwar; the concerned Range Forest Officer; and the DILR, Bharuch, have been directed to submit their individual detailed reports with full particulars of the locations, survey numbers, land use, permissions granted, and superimposition on the CRZ map. Upon receipt of all such reports, the further course of action will be determined at the next DLC-CRZ Committee meeting.

**(d) Filing of Affidavit by GPCB Regional Officer (on behalf of GCZMA):**

Further, in compliance with the specific direction of the Hon'ble Tribunal in the Extension Order that GCZMA shall file an affidavit on oath stating that no part of the sites in question falls within its jurisdiction, the Regional Officer, GPCB, Ankleshwar, acting on behalf of Respondent No. 5, i.e., GCZMA, Gandhinagar, shall file a separate affidavit before the Hon'ble Tribunal, duly sworn, affirming that none of the locations identified in the Petition falls within the CRZ or the jurisdiction of the GCZMA, Gandhinagar, as established by the superimposition exercise and the DLC-CRZ Committee proceedings.

Minutes of the DLC-CRZ Committee Meeting dated 18<sup>th</sup> March, 2026 are enclosed herewith as **Annexure-5** and form an integral part of this Report.

## **SECTION VIII — CONCLUSIONS AND RECOMMENDATIONS OF THE JOINT COMMITTEE**

The Joint Committee, having duly conducted the joint site inspection on 16<sup>th</sup> January, 2026, having examined the submissions of the Applicant as set out in the Petition and the I.A., having studied the replies/reports submitted by all concerned government departments, having considered the relevant legal and

regulatory framework applicable to the subject matter of the Petition, and having deliberated at length on all material issues, hereby records its detailed findings, conclusions and recommendations as follows:

## **8.1 Status of Flood Plain Zone Demarcation for River Narmada in Gujarat**

The Joint Committee finds and concludes that the Flood Plain Zone of the River Narmada in the State of Gujarat has not yet been formally demarcated, delineated and notified by the competent State Government authority. The Executive Engineer, Medium Irrigation Project Division, has confirmed in his reply dated 24<sup>th</sup> February, 2026 that the preparation and implementation of the Flood Plain Zoning Bill for the State of Gujarat is at the initial/approval stage. The Central Water Commission published its finalised Technical Guidelines on Flood Plain Zoning in July 2025, and the Government of Gujarat is in the process of finalising the State-specific Flood Plain Zoning guidelines after obtaining comments from all concerned departments through the e-Sarkar file system. Upon completion of this inter-departmental consultation process, the proposal for a Flood Plain Zoning Bill will be submitted to the Hon'ble Chief Minister, Government of Gujarat, for approval and necessary action.

In light of the above, and in the absence of any formally notified Flood Plain Zone boundary for the River Narmada in District Bharuch, it is not legally or factually possible to determine, at the present stage, whether any specific location or structure falls within or outside the Flood Plain Zone. The Joint Committee is therefore constrained to note that the fundamental regulatory gap consisting in the absence of a notified Flood Plain Zone is a systemic issue that requires urgent attention and remediation by the competent State Government authority, and that addressing this gap would be a prerequisite

for effective enforcement of any future restrictions on construction activity in the floodplain.

## **8.2 Finding on Encroachments and N.A. Permission**

The Joint Committee, on the basis of the joint site inspection conducted on 16<sup>th</sup> January, 2026, the reply/report of the Deputy Collector & Sub-Divisional Magistrate, Ankleshwar dated 25<sup>th</sup> March, 2026, and the applicable revenue and land records, finds and concludes that the locations identified in the Petition as alleged encroachments within the Flood Plain Zone of the River Narmada are situated on private land survey numbers in respect of which Non-Agricultural (N.A.) permission has been duly granted by the competent authority in accordance with the applicable statutory and administrative framework. The Joint Committee records that the constructions at the said locations were made pursuant to valid N.A. permissions and are, therefore, not illegal encroachments in the strict legal sense. It is accordingly the finding of the Joint Committee that the locations mentioned in the present Petition do not constitute encroachments or illegal structures as alleged, and that Non-Agricultural permission has been lawfully accorded to the respective private land survey numbers.

## **8.3 Finding on Industrial Unit (M/s. Ideal Clean Room LLP)**

The Joint Committee, on the basis of the inspection of the industrial unit, M/s. Ideal Clean Room LLP, located at Survey No. 168-B, Village Naugama, Taluka Ankleshwar, District Bharuch, conducted by the GPCB Regional Office, Ankleshwar, finds and concludes that the said unit falls under the “White Category” of industries as per the product profile and manufacturing process of the unit and as per the GPCB Circular dated 3<sup>rd</sup> July, 2025. Accordingly, M/s. Ideal Clean Room LLP is not required to obtain Consent to Establish (CTE) or

Consent to Operate (CTO) from the Gujarat Pollution Control Board and is not in violation of any environmental regulatory requirement under the jurisdiction of the GPCB. The Joint Committee therefore finds no infraction of environmental law on the part of the said industrial unit.

## **8.4 Finding on Illegal Soil Filling**

The Joint Committee, on the basis of the reply/report of the Geology and Mining Department, Bharuch dated 25<sup>th</sup> March, 2026, finds and concludes that a past violation relating to illegal stocking/filling of 1,501.185 MT of soil at Village Naugama, Taluka Ankleshwar, was detected by the Geology and Mining Department on 4<sup>th</sup> April, 2024, and that appropriate regulatory action was taken in the form of a penalty of Rs. 2,62,710/- under the Gujarat Mining Rules, 2017 and Environmental Compensation of Rs. 1,07,710/- being levied upon Shri Bhaveshbhai Ukabhai Radadiya. Both amounts have since been paid in full by Shri Bhaveshbhai Ukabhai Radadiya, and the violation has accordingly been formally settled and closed. The Joint Committee records that the relevant regulatory authority had taken cognizance of and action in respect of this violation, and that the same has been satisfactorily resolved.

## **8.5 Finding on CRZ Applicability**

The Joint Committee, on the basis of the superimposition exercise carried out by the DILR, Bharuch on the CRZ map published by NCSCM, Chennai, and the deliberations of the DLC-CRZ Committee at its meeting on 18<sup>th</sup> March, 2026, finds and concludes that none of the eight (8) locations identified in the Petition falls within the Coastal Regulation Zone ("CRZ") as delineated in the said CRZ map. The findings of the DILR report are consistent with the submission made by Respondent No. 5, GCZMA, Gandhinagar, before the Hon'ble Tribunal. Regarding the four (4) additional locations submitted by the Applicant, the process of verification is underway and a final finding will be

placed before the DLC-CRZ Committee in its next meeting, after receipt of reports from all concerned departments.

## SECTION IX — SUMMARY OF CONCLUSIONS

For the convenience of the Hon'ble Tribunal, the conclusions of the Joint Committee are summarised in the tabular form below:

No.	Finding / Conclusion of the Joint Committee
1.	The Flood Plain Zone of the River Narmada in the State of Gujarat has not yet been formally demarcated and notified. The preparation of the Flood Plain Zoning Bill for Gujarat is at the initial/approval stage.
2.	The locations identified in the Petition as alleged encroachments correspond to private land survey numbers in respect of which Non-Agricultural permission has been duly granted by the competent revenue authority. In the absence of a notified Flood Plain Zone boundary, the said locations do not constitute illegal encroachments or unauthorised constructions under the current legal framework.
3.	M/s. Ideal Clean Room LLP, situated at Survey No. 168-B, Naugama, Ankleshwar, Bharuch, falls under the "White Category" of industries as per the GPCB Circular dated 3 <sup>rd</sup> July, 2025 and is not required to obtain CTE or CTO from the GPCB. No environmental regulatory infraction has been found in respect of this unit.
4.	A past violation relating to illegal stocking of soil at Village Naugama, Taluka Ankleshwar, was detected and acted upon by the Geology and Mining Department on 4 <sup>th</sup> April, 2024. A penalty of Rs. 2,62,710/- and

	<p>Environmental Compensation of Rs. 1,07,710/- were levied and have been paid in full by the responsible party, and the violation has been formally closed.</p>
<b>5.</b>	<p>Based on the superimposition exercise carried out by the DILR, Bharuch on the CRZ map prepared by NCSCM, Chennai, it is established that none of the eight (8) locations mentioned in the Petition falls within the Coastal Regulation Zone. The verification of the four (4) additional locations submitted by the Applicant is in progress.</p>

## SECTION X — LIST OF ANNEXURES

Annexure	Description
Annexure-1	Reply/Report of the Deputy Collector and Sub-Divisional Magistrate, Ankleshwar, dated 25 <sup>th</sup> March, 2026, regarding encroachments and N.A. permission in respect of locations identified in the Petition.
Annexure-2	Reply/Report of the Executive Engineer, Medium Irrigation Project Division, Narmada Water Resources, Water Supply and Kalpsar Department, dated 24 <sup>th</sup> February, 2026, regarding status of Flood Plain Zone demarcation and the Flood Plain Zoning Bill for Gujarat.
Annexure-3	Inspection Report of the GPCB Regional Office, Ankleshwar, in respect of M/s. Ideal Clean Room LLP, Survey No. 168-B, Naugama, Ankleshwar, Bharuch; along with the GPCB Circular dated 3 <sup>rd</sup> July, 2025 regarding White Category industries.
Annexure-4	Reply/Report of the Geology and Mining Department, District Bharuch, dated 25 <sup>th</sup> March, 2026, regarding detection of illegal soil stocking at Village Naugama, Taluka Ankleshwar, imposition and payment of penalty and environmental compensation.
Annexure-5	Minutes of the Meeting of the District Level Committee (DLC) for Coastal Regulation Zone (CRZ), Bharuch, held on 18 <sup>th</sup>

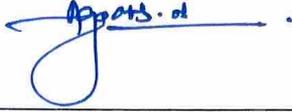
March, 2026, under the chairmanship of the District Collector, Bharuch.
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## **SECTION XI — ATTESTATION AND SIGNATURES OF THE JOINT COMMITTEE**

This Final Report of the Joint Committee has been prepared in compliance with the Order of the Hon'ble National Green Tribunal, Western Zone Bench, dated 17th December, 2025, as extended by the Order dated 28th January, 2026, in the matter of O.A. No. 109/2025 with I.A. No. 687/2025. The Report has been prepared on the basis of the joint site inspection conducted on 16th January, 2026, the replies/reports submitted by the concerned government departments, the deliberations of the Joint Committee, and the DLC-CRZ Committee Meeting held on 18<sup>th</sup> March, 2026. The contents of this Report are true and correct to the best of the knowledge, information and belief of the members of the Joint Committee.

The members of the Joint Committee hereby jointly and severally attest and certify that this Final Report represents the collective findings, conclusions and recommendations of the Joint Committee, arrived at independently, objectively and impartially, without fear or favour, and solely in the interest of justice, environmental protection and the faithful compliance of the directions of the Hon'ble Tribunal. The Report and all Annexures annexed hereto are submitted before the Hon'ble Tribunal with due respect and in accordance with law.

Submitted on this the 26<sup>th</sup> day of March, 2026, at Bharuch, Gujarat.

 <p><b>(Omprakash R. Karwasra)</b> Executive Engineer, Medium Irrigation Project Division, Narmada Water Resources, Water Supply and Kalpsar Department, Ankleshwar</p>	 <p><b>(Dr. S. N. Agravat)</b> Regional Officer, Gujarat Pollution Control Board (GPCB), Regional Office, Ankleshwar (Nodal Agency)</p>	 <p><b>(Gaurang Makwana)</b> District Collector &amp; District Magistrate, Bharuch</p>
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*[This Report, comprising Sections I through XI and Annexures 1 through 5, constitutes the complete Final Report of the Joint Committee submitted in compliance of the Order of the Hon'ble NGT, Western Zone Bench, in O.A. No. 109/2025]*



# નાયબ કલેક્ટર અને સબ ડીવીઝનલ મેજિસ્ટ્રેટની કચેરી અંકલેશ્વર

## તાલુકા સેવાસદન અંકલેશ્વર

(જુના નેશનલ હાઈવે નં ૮ સ્ટેશન રોડ એસ.એ.મોટર ચોકડીની પાછળ બેંક ઓફ બરોડાની પાછળ)

અંકલેશ્વર

ક્રમાંક:એમએજી/વશી/૨૨૫/૨૦૨૬

તા.૨૫/૦૩/૨૦૨૬

પ્રતિ

રીઝીયોનલ ઓફીસરશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ અંકલેશ્વર

કમીટી મેમ્બરશ્રી એન.જી.ટી. કેસ નં.૧૦૯/૨૦૨૫(વેસ્ટ ઝોન બેંચ, પુણે)

અંકલેશ્વર

વિષય: નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના કેસ નં.૧૦૯/૨૦૨૫ બાબત

સંદર્ભ- આપના પત્રકમાંક No.GPCB/RO-ANK/T-269/8112/2026 તા.૧૨-૦૩ ૨૦૨૬

સવિનય ઉપરોક્ત વિષય અનુસંધાને જણાવવાનું કે, નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના કેસ નં.૧૦૯/૨૦૨૫ કામે તા.૨૫/૦૩/૨૦૨૬ના રોજ સવાલવાળી જગ્યાની રૂબરૂ મુલાકાત લેતા હકીકત નીચે મુજબ જણાય છે.

અનુ.નં.	પત્રની વિગત	ગામનુ નામ	સ.નં./ પ્રોપર્ટી કાર્ડ નંબર	રીમાર્ક્સ
૧	Encroachment at the land survey no.168-B in the floodplain zone of the Narmada River, Annexure-A12	નૌગામા	૧૬૮-બ	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૨	Huge Concrete Construction of Gurukul in the floodplain zone of the Narmada River,	માંડવા	595	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૩	Ongoing huge Concrete Construction in the floodplain zone of the Narmada River beside old NH-08	સુરવાડી	૪૦	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૪	Four Seasons hotel complex	સુરવાડી	૩૫	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૫	Ongoing huge concrete construction in the the floodplain zone of the Narmada River beside old NH-08	સુરવાડી	૩૬	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૬	Complex in the photo	અંદાડા	૧૩૦	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને

				બિનખેતીની પરવાનગી આપેલ છે.
૭	Compound wall in the photo	અંદાડા	રપર(પાનીયુ બંધ)	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.
૮	RMPS School constructed in the flood plain zone of the Narmada river	અંદાડા	૧૧૫	આ કામના સર્વે નંબર ખાનગી માલિકીના હોઇ અને તેને બિનખેતીની પરવાનગી આપેલ છે.

*Zadeja*  
(બી.એ.જાડેજા)

નાયબ કલેક્ટર અંકલેશ્વર

નકલ સવિનય સાદર રવાના માન.જીલ્લા મેજિસ્ટ્રેટ અને કલેક્ટરશ્રી ભરૂચ તરફ જાણ સારૂ

(Narmada Water Resources, Water Supply And Kalpasar Department)  
(નર્મદા જળસંપત્તિ પાણી પુરવઠા અને કલ્પસર વિભાગ )

E-Mail ID :- eemipd@gmail.com

Executive Engineer  
Medium Irrigation Project Division  
Karjan Colony, Old NH No. 8  
Ta. Ankleshwar Dist. Bharuch.



કાર્યપાલક ઈજનેરશ્રીની કચેરી,  
મધ્યમ સિંચાઈ યોજના વિભાગ  
કરજણ કોલોની, જૂના ને.હા .નં-૮  
તા .અંકલેશ્વર , જી .ભરૂચ

Out No. MIPD/Ank/PB/NGT-109/2025/committee report/ 299

Date: 24/02/2026

To,  
The Committee Members,  
NGT Case No. 109/2025  
(Western Zone Bench, Pune).  
Ankleshwar.

**Subject:** Submission of comments on Flood Plain Zoning in connection with NGT Case No. 109/2025 before the National Green Tribunal (Western Zone Bench, Pune).

Sir/Madam,

In reference to the above-mentioned matter, the Secy. (Water Resources), Ministry of Narmada, Water Resources, Water Supply and Kalpasar Department (NWRWS&KD), Government of Gujarat, being Respondent No. 1 in NGT Case No. 109/2025, respectfully submits the following comments for kind review and consideration of the Committee:

1. Draft Technical Guidelines on Flood Plain Zoning prepared by the Central Water Commission were circulated to concerned Central Government agencies and all State Governments in July 2024 for obtaining suggestions and inputs.
2. The Water Resources Department (WRD), Government of Gujarat, after examining the implementation aspects of the said guidelines, submitted its comments on certain points to the Central Water Commission vide letter dated 31st December 2024.
3. After considering the comments received from various Central Government Departments and States, the Central Water Commission finalized the Technical Guidelines on Flood Plain Zoning and published the same in July 2025.
4. The Flood Plain Zoning Act has already been enacted in some States such as Uttarakhand, Rajasthan, Manipur, Jammu & Kashmir and most recently Arunachal Pradesh in the year 2025. Further, a training programme on Flood Plain Zoning was conducted by the National Water

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Academy, Pune from 30th October to 1st November 2025 to facilitate effective understanding and implementation.

5. With regard to implementation in the State of Gujarat and preparation of the Flood Plain Zoning Bill for Gujarat, the matter has been placed on the e-Sarkar file system for obtaining suggestions and inputs from various concerned departments of the State Government.
6. After receiving comments from the concerned departments, the Flood Plain Zoning guidelines for the State will be finalized and the proposal for the Flood Plain Zoning Bill will be submitted to the Hon'ble Chief Minister, Government of Gujarat, for approval and further necessary action.

This is submitted for kind information and further consideration in the above-mentioned case.

  
**Executive Engineer**  
**Medium Irrigation Project Division**  
**Ankleshwar**

Copy forward to Deputy Executive Engineer, I.P. Sub Dn.17, Ankleshwar for information.



## GUJARAT POLLUTION CONTROL BOARD

Ankleshwar, Plot No. 5009/4, GIDC Estate Ankleshwar,  
Ankleshwar 393002,  
(T) (02646) 222933

### Inspection Report

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

No.: GPCB / ANKLESHWAR / PCBID-29509 / 47530-06/01/2026

1. Industry Details : **Complaint**  
00, Ankleshwar - GIDC: Ankleshwar, Village: Ankleshwar Tal:  
Ankleshwar Dist: Ankleshwar Pin:
2. Scale & Category : Small/Orange
3. Production Date : 01/01/1900
4. Date & time of visit : 31/12/2025 04:40, (Inspection ID : 898324)
5. Person Contacted : Yogeshbhai Patel
6. Type of Inspection : COM

#### 7. Field Observations (Crux)

Type	Details
General	<p>~ 01/01/2026 This unit is inspected w. r. to NGT matter vide letter no.I.A.No.687/2025 wz IN Original No.109/2025 wz (Hasmukhbhai Bahecharbai Parmar Vs The Secy.(Water resources).ministry of Narmada, Water resources, water supply and Kalpsar &amp; ORS. This unit named M/s Ideal Clean Room LLP ,is located at S.No.168-B,Village Naugama,Ta-Ankleshwar-Dist-Bharuch.As per google earth/map in the east side &amp; South side of the unit internal roads are passing. In the North &amp; west side open/agriculture land is existing. Residential society is located in south direction @ 50 mtr away from boundary wall of the unit. River Narmada is @ 3.6 km in north side to the unit.River Amravati is @ 1.8 km from the unit.Unit is engaged in engineering &amp; fabrication work(dry process without any heat treatment/metal surface finishing operations/painting-Cat.17)).Looking to the process unit falls under white category as per GPCB circular vide letter No.:GPCB/P-1/14(8)/85 dtd 03/07/2025(Annexure-1-List of Exempted White category industries-Cat.17).Raw material for manufacturing is GI sheets, Alluminium Profile &amp; SS. Product is Metal Doors &amp; Metal Furniture(Clean Room Products).During inspection unit is found in operation. Unit is having 2 nos. of laser cutting machines(One Auto &amp; one manual),3 nos. of Bending machines,1 No. shredding machine,2 nos. of press machines,2 nos. of welding machines. All are electricity based machineries. Hence there is no flue gas/process gas emission from the unit. Source of water supply is Borewell. Water is used only for domestic purpose &amp; generated domestic waste water is disposed through soak pit, Septic tank system. Whether this unit is covered under floodplain Zone or not is not covered under GPCB purview. During inspection following documents are collected. 1)NA Permission from Collector &amp; District Magistrate-Bharuch vide order no.1395/21/06/061/2023 dtd 06/07/2023 &amp; order No.1443/21/06/061/2023 dtd 03/08/2023 2) Opinion from town planning office-PWD Bhavan-Bharuch vide letter No.BP/Naugama/Ankleshwar/62 dtd 08/01/2024. 3)Registration receipt No.202409800006189 dtd 03-03-2024 of Revenue department Govt. of Gujarat. 4)License to work a factory from Directorate Industrial safety &amp; Health (License No.57979) dtd 01-02-2025. 5)Construction Permission letter</p>



## GUJARAT POLLUTION CONTROL BOARD

Ankleshwar, Plot No. 5009/4, GIDC Estate Ankleshwar,  
Ankleshwar 393002,  
(T) (02646) 222933

### Inspection Report

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

	from Gram Panchayat Naugama dtd 02-02-2024. 6)Penalty paid to Geology & Mining department dtd 24-04-2024 & Royalty Passes. , Entry By 483 L.V.BRAHMBHATT, SO Shuchita K Vaghela, SSA
Water	~ 01/01/2026 Refer general Crux., Entry By 483 L.V.BRAHMBHATT, SO Shuchita K Vaghela, SSA
Air	~ 01/01/2026 Refer general Crux., Entry By 483 L.V.BRAHMBHATT, SO Shuchita K Vaghela, SSA
Hazardous	~ 01/01/2026 -----, Entry By 483 L.V.BRAHMBHATT, SO Shuchita K Vaghela, SSA

#### 8. Details of samples taken during inspection :

A=0, W=0, H=0

#### 9. Instructions given during inspection:

Sr. No.	View Instruction	Type Of Instruction
1	No Instruction...	Water

#### 10. Inspection Team :

L.V.BRAHMBHATT, SO  
Shuchita K Vaghela, SSA

**Gujarat Pollution Control Board**  
“Paryavaran Bhavan”  
Sector; 10A, Gandhinagar-382010

**CIRCULAR**

**Subject:** Exemption of White Category Industries from Requirement of Consent to Establish and Consent to Operate

**Reference:**

- GPCB Office Order No. GPCB/P-1/12/352040 dated 12/04/2016
- CPCB Letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12/02/2025
- MoEFCC Notification No. Q-15012/2/2022/-CPW-Part (1)/e-240741 dated 12/11/2024
- GPCB Office Order No. P-1/14(6)/675900 dated 22/06/2022
- Resolution passed in the 279th Board Meeting dated 15/05/2025
- GPCB Office Order No. GPCB/P-1/14(8)/09 dated 05/06/2025

The Gujarat Pollution Control Board (GPCB) had earlier exempted certain cottage and small-scale industries with no pollution potential from obtaining Consent to Establish and Consent to Operate. Following CPCB’s harmonized classification of industries into Red, Orange, Green, White, and Blue categories, and in line with the directions issued under Section 18(1)(b) of the Water and Air Acts, GPCB has now adopted the revised framework.

As per this classification, White Category industries—having Pollution Index (PI) less than 25 and no pollution potential—are henceforth exempted from obtaining Consent to Establish and Consent to Operate from GPCB.

These industries shall, however, **intimate the Board** about their operations and **self-declared compliance** with environmental laws, in accordance with the Standard Operating Procedure (SOP) prescribed under the MoEFCC notification referenced above.

The amended list of industries as white category is attached herewith as Annexure - I

*D. M. Thaker*

**(D. M. Thaker)**

**Member Secretary**

**Encl.:** Annexure-I – List of Exempted White Category Industries

**No.:** GPCB/P-1/14(8)/ 85

*dated: 03/07/2025*

**To,**

1. All Unit Heads at GPCB Head Office.
2. All Regional Offices of GPCB.

**Copy to:**

1. The Industries Commissioner ..... with a request to circulate among all District Industries Centers (DICs) in the State.
2. All Taluka & District Development Officers,
3. All District Collectors,
4. Dakshin Gujarat Vij Company Limited,
5. Madhya Gujarat Vij Company Limited,
6. Paschim Gujarat Vij Company Limited,
7. Uttar Gujarat Vij Company Limited,
8. Torrent Power Limited,
9. Revenue Department,
10. Industries & Mines Department,
11. Forests & Environment Department,
12. Industry Associations.

## Annexure - 1

**List of Industries exempted from obtaining  
Consent to Establish (CTE)  
&  
Consolidated Consent & Authorization (CC&A)  
White Category**

No.	Name and Type of Industrial Activities
1	Assembly of Bicycles, Baby carriages and other small non motorizing vehicles
2	Bailing (hydraulic press) of waste papers
3	Bio fertilizer and bio-pesticides without using inorganic chemicals
4	Block making of printing without foundry (excluding wooden block making)
5	Flavoured Betel nuts production/ grinding (completely dry mechanical operations)
6	Manufacturing of shoe Brush and wire Brush
7	Coir fibre/pith processing and/or Manufacturing of coir products from coir (only dry process)
8	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
9	Assembly of air Coolers/Conditioners, repairing and servicing
10	Chalk making from plaster of Paris (only casting without boilers etc. - sun drying / electrical oven)
11	Standalone manufacturing of Concrete admixtures up to 1000 MT per Month capacity by physical mixing (without boiler and reactor and no generation of wastewater)
12	Used Cooking oil (UCO) collection centres
13	Soap manufacturing (handmade -without steam boiling / boiler)
14	Diesel pump repairing and servicing (complete mechanical dry process)
15	Electric lamp (bulb) and CFL manufacturing by assembling only
16	Electrical and electronic item assembling (completely dry process)
17	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations /painting)
18	Carpentry & wooden furniture manufacturing without spray painting (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
19	Steel furniture without spray painting
20	CBG plants producing Fermented Organic Manure (FOM) & Liquid Fermented Organic Manure (LFOM) as by-products

464	Public address systems
465	Assembly of loudspeakers
466	Inverter and converters
467	Regulated DC lower supplies
468	Electronic fan regulators
469	Dimmers & Twilight Switches
470	Digital clocks
471	Wire-wound resistors other than professional types
472	Telescopic aerials for radio receivers
473	Battery eliminators
474	Computer and peripheral assembling and computer stationery, computer disc, computer floppy & cassette manufacturing.
475	Electronic equipments and parts n.e.c. (Not elsewhere classified)
476	Electro magnets, fans, armature, coils and electro-magnetic instruments (Assembling only).
477	Audio, Video and consumer electronic equipment assembly only
478	Assembling of Transformer only
479	Fabricating aluminium doors, windows and furniture (only assembling).
480	Fabricating iron doors and shutters
481	Stainless steel in primary and finished forms
482	Industrial items from engineering plastics by fabrication process only.
483	Manufacturing of locks (without surface treatment).
484	Manufacturing of domestic flour mill (without plating, electroplating and heat treatment).
485	Manufacturing of screws, nut-bolts etc. (without Surface treatment/electroplating / anodizing).
486	Belt fastener units without wet process
487	Power press
	<b>Auto Parts, Components and Ancillaries &amp; Garage Equipment (Assembling only)</b>
488	Sun shades-Auto
489	Side lamp assembly-auto
490	Spot lamp assembly-auto
491	Tail lamp assembly-auto
492	Stop lamp assembly-auto
493	Ash trays - car fitting
494	Battery cell tester
495	Electrical fuse boxes-auto
496	Electrical fuse-auto
497	Exhaust mufflers-auto other than double coil exhaust mufflers
498	Fuel Tank Caps -auto
499	Fuel Lines -auto
500	Armature tester

501	Battery terminal lifters
502	Condenser testers
503	Resistance testers
504	Femmers spoons and hammers
505	Feeler gauge
506	Flaring tools
507	Gear Flushers
508	Puller of all types
509	Ring Expanders
510	Ring compressors
511	Screw extractors
512	Spark plug cleaners
513	Spark plug tester
514	Stud removers - extractors
515	Toe in gauges
516	Tyre valve pullout tools
517	Tube cutter
518	Flanging tools
519	Valve lifters
520	Valve replacing and resetting tools
521	Amber testing equipment
522	Painting equipment's like spray guns etc
523	Grease gun
524	Tyre inflators bath hand and foot operated
525	Electric Horns - auto
526	Auto Rubber components and follows
527	Brake paddles
528	Clutch paddles
529	Dust covers
530	Wiper blade components
531	Windscreen beading
532	Door
533	Rubber beading
534	Rubber mats
535	Spokes and nipples - auto - cycle other than cowage type
536	Sun visors - auto
537	Fabricating vehicle parts without electroplating and heat treatment
538	Vulcanizing process for tubes
539	Motor Rewinding
540	Pump and motor assembling units.
	<b>Assembly of bicycles , baby carriage and other small non-motorised vehicles parts</b>

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541	Cycle frames
542	BB Axle
543	BB Cups
544	BB Shells
545	Bicycle tube valves
546	Handles bicycles
547	Bolts and studs and screw - All types Bicycles
548	Bells - Bicycles
549	Carrier Bicycles
550	Chains cycles
551	Chain - wheels and adjusters
552	Chain covers
553	Cones covers
554	Cotter pins cycle
555	Crank shafts cycle
556	Crank forging - cycle
557	Grown outer cover
558	D nuts - cycle
559	Bye bolt cups - cycle
560	Fork handles - cycle
561	Frame collars - cycle
562	Guide pins cycle
563	Handle bar grips
564	Hub oil clips - bicycle
565	Hub out put bicycle
566	Lock nuts and rings bicycle
567	Lugs all types - Bicycle
568	Mudguards - Bicycle
569	Lamp Brackets - Bicycle
570	Pedal assembly cycle
571	Saddle cycle
572	Shackle revote - cycle
573	Stand - cycle
574	Spokes and nipples cycle
575	Hubs and cups - bicycle
576	Rims - Cycle (Except for captive consumption)
577	Other cycle parts and accessories except free wheel
578	Tricycles
579	Tricycles - parts and accessories
580	Perambulator
581	Perambulator parts and accessories

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736	Gem's Jewellery units (without acid treatment)
737	Grinding corianders, Cummins, turmeric, salts, spices (cottage scale)
738	Manufacturing of Agarbattis
739	Manufacturing of bidi, cigars, cigarettes, cheroots and cigarette tobacco on cottage scale
740	Manufacturing of candles on cottage scale
741	Manufacturing of chewing lime
742	Manufacturing of stone artware (statues and other decorative articles)
743	Manufacturing of paper dishes, labels, tallow, paper rolls from ready paper
744	Manufacturing of toys (only assembling)
745	Manufacturing of umbrellas (only assembling)
746	Manually preparing silver and golden ornaments
747	Manufacturing of paper saucers, plates and other similar products
748	Manufacturing of coir items from coconut husk
749	Manufacturing of jute / hemp rope and cordage
750	Manufacturing of gold jewellery (without acid treatment)
751	Manufacturing of silver jewellery (without acid treatment)
752	Non-Electrical domestic / office appliances
753	Ocean, sea and coastal fishing
754	Processing of dry rice
755	Processing of cashew nuts (activities included are drying, shelling, roasting)
756	Processing of groundnuts
757	Printing Press (Newspaper printing press)
758	Pisciculture - breeding of fish, including fish hatcheries
759	Reel manufacturing
760	Scientific services like soil testing
761	Teflon based products (Assembly/Dry Process)
762	Tobacco drying seeds

-----X-----X-----



ANNEXURE -4

ભૂસ્તરશાસ્ત્રીની કચેરી,  
ભૂસ્તરવિજ્ઞાન અને ખનીજ ખાતું,

રૂમ નં ૧૮,૧૯,૨૦, જિલ્લા સેવા સદન, ભરૂચ

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નં.ભુભ/NGT/૨૦૨૬/૧૧૭૦

તા.૨૫/૦૩/૨૦૨૬

પ્રતિ,

રીઝીયોનલ ઓફીસરશ્રી,

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, અંકલેશ્વર

કમિટી મેમ્બરશ્રી, એન.જી.ટી કેસ નં.૧૦૯/૨૦૨૫ (વેસ્ટ ઝોન, પુણે)

અંકલેશ્વર

**Subject :-** નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના કેસ નં.૧૦૯/૨૦૨૫ બાબત

ઉપરોક્ત વિષય પરત્વે જણાવવાનું કે, નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના કેસ નં.૧૦૯/૨૦૨૫ ની વિગતોએ અત્રેની કચેરીના ઉપલબ્ધ રેકર્ડની ખરાઇ કરતાં તા.૦૪/૦૪/૨૦૨૪ ના રોજ અત્રેની કચેરીની તપાસટીમ દ્વારા મોજે.નૌગામા, તા.અંકલેશ્વર, જી.ભરૂચ ખાતે સાદીમાટી ખનિજના બિનઅધિકૃત સંગ્રહ/પુરાણ સબબ તપાસ હાથ ધરવામાં આવેલ, જેમાં સદરહું વિસ્તારમાં સાદીમાટી ખનિજના બિનઅધિકૃત પુરાણ/સંગ્રહ અંગેની માપણી કરવામાં આવેલ, જેની માપણી મુજબ ગણતરી કરતાં કુલ ૧,૫૦૧.૧૮૫ મે.ટન અંગે ગુજરાત ખનિજ (ગેરકાયદેસર ખાણકામ, પરિવહન અને સંગ્રહ) નિવારણ નિયમો-૨૦૧૭ મુજબ દંડકીય રકમ રૂ.૨,૬૨,૭૧૦/- અને પર્યાવરણીય વળતર પેટેની રકમ રૂ.૧,૦૭,૭૧૦/- ભરપાઇ કરવા કસુરદારશ્રી ભાવેશભાઈ ઉકાભાઈ રાદડીયાને અત્રેની કચેરીએથી તા.૨૩/૦૪/૨૦૨૪ થી કારણદર્શક નોટીસ આપવામાં આવેલ, જે અન્વયે કસુરદારશ્રી ભાવેશભાઈ ઉકાભાઈ રાદડીયા દ્વારા દંડકીય રકમ રૂ.૨,૬૨,૭૧૦/- ચલણ નં.૨૪ થી અને પર્યાવરણીય વળતર પેટેની રકમ રૂ.૧,૦૭,૭૧૦/- તા.૨૪/૦૪/૨૦૨૪ ના રોજ ભરપાઇ કરીઅસલ ચલણ અને પાવતી અત્રે રજૂ કરી ગુજરાત ખનિજ (ગેરકાયદેસર ખાણકામ, પરિવહન અને સંગ્રહ) નિવારણ નિયમો-૨૦૧૭ ના નિયમ ૨૨ મુજબ ગુનો માંડવાળ કરવામાં આવેલ છે.

જે આપશ્રીને વિદિત થવા વિનંતી.

ભૂસ્તરશાસ્ત્રી (ઇ.ચા.)

ભૂસ્તરવિજ્ઞાન અને ખનિજ ખાતું

ભરૂચ

જિલ્લા સ્તરીય દરિયાકાંઠા નિયમન વિસ્તાર (કોસ્ટલ રેગ્યુલેશન ઝોન સમિતિ ની તારીખ ૧૮/૦૩/૨૦૨૬ ના રોજ યોજાયેલ બેઠકની કાર્યનોંધ

સ્થળ : કલેક્ટર કચેરી સભાખંડ, ભરૂચ, તા.૧૮/૦૩/૨૦૨૬ સમય : ૦૫:૦૦ કલાકે

દરિયાકાંઠા નિયમન વિસ્તાર અધિસૂચિતના પત્ર (સી.આર.ઝેડ, નોટિફિકેશન - ૨૦૧૧) પર્યાવરણ વન મંત્રાલય અમલીકરણ માટેની જિલ્લાકક્ષાની સમિતિની બેઠક કલેક્ટરશ્રીની અધ્યક્ષતામાં સદરહુ સમિતિના સભ્યોની હાજરીમાં યોજવામાં આવી. જેની વિગત બિડાણ-૧થી સામેલ છે.

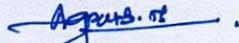
પ્રાદેશિક અધિકારી ગુ.પ્ર.નિ.બોર્ડ અંકલેશ્વર તેમજ સમિતિના સભ્ય સચિવ દ્વારા સૌપ્રથમ ઉપસ્થિત સમિતિના સભ્યોને આવકારવામાં આવ્યા અને અધ્યક્ષશ્રીની મંજૂરીથી બેઠકની કાર્યવાહી શરૂ કરવામાં આવી. સમિતિના સભ્યોને બેઠકના એજન્ડા અંગે માહિતગાર કરવામાં આવ્યા અને આ બેઠક દરમિયાન નીચે મુજબ મુદ્દાઓની સમીક્ષા કરવામાં આવી.

નં.	પ્રતિનિધિ તરફથી મળેલ રજૂઆત / પત્ર અને તારીખ અંગેની વિગત	DLC કમિટી નિર્ણય
૧.	NGT, Western Zone Bench, Pune દ્વારા તા. ૨૧/૦૧/૨૦૨૬ ના રોજ આપેલ ઓર્ડર મુજબ I.A. No. 687/2025 (WZ) in O.A. No. 109/2025 (WZ) બાબત. સદર મેટરમાં અરજદારશ્રી દ્વારા નર્મદા નદીના નજીકના વિસ્તારમાં અમુક લોકેશન દર્શાવવામાં આવેલ છે જે નર્મદા નદીના ડૂબાણ વાળો વિસ્તારમાં આવેલ છે તથા તેને બિનખેતી મંજૂરી ગેરકાયદેસર રીતે આપવામાં આવેલ છે તથા અન્ય બાબતની છે.  સદર મેટરમાં તારીખ ૨૮/૦૧/૨૦૨૬ના ઓર્ડરના પેરા નં. ૨ મુજબ, ગુજરાત કોસ્ટલ ઝોન મેનેજમેન્ટ ઓથોરીટી (GCZMA) દ્વારા રજૂઆત કરવામાં આવેલ કે પ્રશ્નાધીન વિસ્તાર કોસ્ટલ રેગ્યુલેશન ઝોન (CRZ) વિસ્તારમાં આવતો નથી. GCZMA ને પણ નિર્દેશ આપવામાં આવેલ કે તેઓ બે અઠવાડિયાની અંદર પ્રશ્નાધીન સ્થળનો કોઈ પણ ભાગ કોસ્ટલ રેગ્યુલેશન ઝોન (CRZ) વિસ્તારમાં આવતો નથી તે	<ul style="list-style-type: none"> <li>સદર મેટરમાં, અરજદારશ્રી દ્વારા દર્શાવવામાં આવેલ કુલ ૦૮ લોકેશન કે જેમાંથી ૦૨ લોકેશનો મુલદ ગામના અને બાકીના ૦૬ લોકેશનો અંદાડા ગામના છે.</li> <li>જે લોકેશનો માટે DIARશ્રીને CRZ મેપ પર Superimpose માટે તારીખ ૦૩/૦૩/૨૦૨૬ ના રોજ પત્રથી જાણાવવામાં આવેલ છે.</li> <li>સદર બાબતે, DIARશ્રી રીપોર્ટ તથા CRZ મેપ પર Superimpose વિગતો રજુ કરેલ જે મુજબ સદર ૦૮ લોકેશનો CRZ ની બહાર આવે છે જે રજુ થયેલ રેકોર્ડ આધારે પ્રસ્થાપિત થાય છે.</li> <li>ત્યારબાદ, અરજદારશ્રી દ્વારા પ્રાદેશિક કચેરી, ભરૂચ ખાતે તારીખ ૨૬/૦૨/૨૦૨૬ના રોજ ઈમેઇલથી વધારાના ૦૪ લોકેશનો સબમિટ કરવામાં આવેલ છે. સદર ૦૪ લોકેશનોમાંથી ૦૨ લોકેશનો ગોવાલી બેટ, ૦૧ લોકેશન ભરૂચ તથા ૦૧ લોકેશન તવરા રોડ, ભરૂચ પર આવેલ છે. સદર લોકેશનોની પ્રાથમિક સ્થળ તપાસ</li> </ul>

<p>બાબતનું એફિડેવિટ સબમિટ કરવા નિર્દેશ આપવામાં આવેલ છે.</p> <p>ગુજરાત કોસ્ટલ ઝોન મેનેજમેન્ટ ઓથોરીટી (GCZMA), ગાંધીનગર દ્વારા સદર મેટરમાં એફિડેવિટ ફાઇલ કરવા માટે ડીસ્ટ્રીક્ટ લેવલ કમીટીને જણાવવામાં આવેલ છે.</p> <p>સદર મેટરમાં અરજદારશ્રી દ્વારા કુલ ૦૮ જેટલા લોકેશન આપવામાં આવેલ છે.</p> <p>વધુમાં, પ્રાદેશિક કચેરી, ભરૂચ ખાતે તારીખ ૨૬/૦૨/૨૦૨૬ના રોજ ઈમેઇલથી વધારાના ૦૪ લોકેશનો સબમિટ કરવામાં આવેલ છે. જેની વિગતો DIALR કચેરીને CRZ મેપ પર Superimpose માટે મોકલવામાં આવેલ છે જે પરથી કમીટી દ્વારા નિર્ણય લઇ શકાશે.</p>	<p>પ્રાદેશિક કચેરી, અંકલેશ્વર દ્વારા તારીખ ૧૦/૦૩/૨૦૨૬ના રોજ કરવામાં આવેલ છે.</p> <ul style="list-style-type: none"> <li>• વધુમાં, આનુષંગિક નિર્ણય માટે "CRZ મેપ પર Superimpose કરવા" પણ જરૂરી હોઇ, સદર ૦૪ લોકેશનો બાબતે DIALRશ્રીને તારીખ ૦૫/૦૩/૨૦૨૬ ના રોજ પત્રથી જાણાવવામાં આવેલ છે.</li> <li>• વધુમાં સરકારશ્રીના સંલગ્ન વિભાગના; પ્રાંત અધિકારીશ્રી ઝગડીયા તથા પ્રાંત અધિકારીશ્રી અંકલેશ્વરને આનુસંગિક કાર્યવાહી અર્થે તારીખ ૦૫/૦૩/૨૦૨૬ ના રોજ પત્રથી જાણાવવામાં આવેલ છે.</li> <li>• સદર ૦૪ લોકેશનો બાબતે,       <ul style="list-style-type: none"> <li>○ લોકેશનો કયા CRZ વિસ્તારમાં આવે છે?</li> <li>○ લગત CRZ વિસ્તારમાં કયા પ્રકારની પ્રવૃત્તિ લાગુ પડે છે?</li> <li>○ લોકેશનોની મંજૂરી, સર્વે નંબર, વિસ્તાર તથા ઉપયોગનો પ્રકાર વિગેરે જાણીએ.</li> </ul> </li> <li>• ઉક્ત કામગીરી બાબતે, સંલગ્ન પ્રાંત અધિકારીશ્રી ઝગડીયા, પ્રાંત અધિકારીશ્રી અંકલેશ્વરને, સંલગ્ન RFOશ્રી તથા DIALRશ્રી તપાસ કરી અને સંલગ્ન રીપોર્ટ દિન-૧૫ સુધીમાં રજૂ કરવાનું નક્કી કરવામાં આવ્યું.</li> <li>• વધુમાં સદર મેટરમાં સરકારના વિભાગ સામે પીટીશન દાખલ કરવામાં આવેલ હોઇ, આ કામે પીટીશનમાં ઉલ્લેખ કર્યા મુજબના સર્વે નંબર (સ્થળો) બાબતે સરકારી ખર્ચે માપણી કરી સ્થળોનું NCSCM, Chennai ઓથોરીટી દ્વારા કોસ્ટલ રેગ્યુલેશન ઝોન નોટિફિકેશન, ૨૦૧૧ના અનુસંધાને તૈયાર કરવામાં આવેલ નકશા પર superimpose કરી અહેવાલ મોકલી આપવા DIALRશ્રી ને જણાવવામાં આવ્યું.</li> </ul>
<p>૨. અરજદારશ્રી MSH Sheikh, BWRC Surat તરફથી CRZ violation બાબતે NCTL, Ankleshwar નું ફાયનલ બુસ્ટર પમ્પીંગ</p>	<ul style="list-style-type: none"> <li>• સદર લોકેશન જે નર્મદા ક્લીન ટેક, અંકલેશ્વરની અંકલેશ્વર, પાનોલી અને ઝગડીયા જીઆઈડીસી વિસ્તારમાંથી આવતા ટ્રીટ્સ</li> </ul>

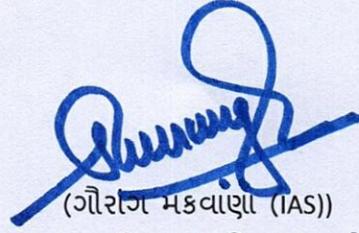
<p>સ્ટેશન ગેરકાયદેસર હોય CRZ certificate રદ કરવા તથા બાંધકામ દુર કરવા અંગેની મળેલ રજૂઆત.</p>	<p>વેસ્ટવોટરના ડીપ સી ડીસ્પોઝલ માટે બુસ્ટર પમ્પીંગ સ્ટેશન છે. જેની સ્થળ તપાસ પ્રાદેશિક કચેરી, અંકલેશ્વર દ્વારા તારીખ 09/03/2025 ના રોજ કરવામાં આવેલ છે.</p> <ul style="list-style-type: none"> <li>આ બાબતે, એકમના જવાબદાર અધિકારીશ્રીને આગામી DL CRZ મીટીંગમાં જવાબ તથા વિગતો સાથે હાજર રાખીએ તથા આનુષંગિક નિર્ણય કરીએ.</li> </ul>
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પ્રાદેશિક અધિકારી ગુ.પ્ર.નિ.બોર્ડ અંકલેશ્વર દ્વારા સમિતિના અધ્યક્ષ અને કલેક્ટરશ્રી ની મંજૂરીથી આ બેઠક ને પૂર્ણ જાહેર કરવામાં આવી.



(ડો. એસ. એન. અગ્રાવત)

સભ્ય સચિવશ્રી, ભરૂચ જિલ્લા સ્તરીય સીઆરઝેડ સમિતિ અને પ્રા. અ.- ગુ.પ્ર..નિ.બોર્ડ, અંકલેશ્વર



(ગૌરંગ મકવાણા (IAS))

અધ્યક્ષશ્રી, ભરૂચ જિલ્લા સ્તરીય સીઆરઝેડ સમિતિ અને કલેક્ટર ભરૂચ

